

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).21495/2004

(From the judgement and order dated 02/08/2004 in WA No. 1341/2004
of The HIGH COURT OF KERALA AT ERNAKULAM)

K.THULASEEDHARAN

Petitioner(s)

VERSUS

THE KERALA STATE OF PUB.SEV.COMMN.TRI&OR

Respondent(s)

(With office report)

WITH SLP(C) NO. 25067 of 2004

(With office report)

SLP(C) NO. 261 of 2005

(With office report)

Date: 09/03/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.K. THAKKER

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s) Mr. A. Raghunath,Adv.

Mr. C.K. Sasi, Adv.

For Respondent(s) Mr. Vipin Nair, Adv.

Mr. P.B. Suresh, Adv.for
M/S. Temple Law Firm,.

Mr. Ramesh Babu M.R., Adv.

Mr. G. Prakash, Adv.

UPON hearing counsel the Court made the following

O R D E R

List for final disposal on any non-miscellaneous day
after four weeks.

[Usha Bhardwaj]

Court Master

[Vinod Kulvi]

Court Master